

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No. 219 of 2012

[Arising out of OIA-29/2012/STC/KANPAZHAKAN/COMMR-A-/AHD dated 24/01/2012 passed by Commissioner of Central Excise-VAPI]

Akshar Tours And Travels

.....Appellant

9, City Centre, 2nd Floor, Swastik Cross Road,
C G Road, Navrangpura, AHMEDABAD, GUJARAT

VERSUS

C.C.-Ahmedabad

.....Respondent

Custom House,
Near All India Radio Navrangpura,
Ahmedabad, Gujarat

APPEARANCE:

None appeared for the Appellant
Shri Sanjay Kumar, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 10927 /2023

DATE OF HEARING/DECISION:13.04.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. From the records, it is observed that the appeal has been listed on various following dates:-

- 20.09.2022, 21.10.2022, 23.11.2022, 15.12.2022, 23.01.2023,
06.03.2023

However, on any of the above occasions, none appeared on behalf of the appellant. This bench had also directed to serve the notice through AR, department also tried to serve the notice but it was found that the appellant is not traceable. In this circumstances, we dismiss the appeal for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this tribunal for revival of the appeal if they

are interested for disposal of appeal on merit by filing appropriate application.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C L MAHAR)
MEMBER (TECHNICAL)

Mehul